

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 449 OF 2025

IN THE MATTER OF:

Tribunal On Its Own Motion

.... Applicant

Versus

State of U.P. & Ors.

.... Respondents

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THROUGH

DATE: 06.03.2026

PLACE: NEW DELHI



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ADVOCATE FOR UPPCB
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AFFIDAVIT ON BEHALF OF RESPONDENT NO.-5, UTTAR
PRADESH POLLUTION CONTROL BOARD

I, Sanjeev Kumar Singh aged about 39 years, S/o Shri Lal Sahab Singh presently posted as Member Secretary, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB) do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the present original application has been filed raising grievances regarding illegal waste dumping and environmental pollution at Turtipur Ilha, Near Darya Sar Graveyard, Sambhal, Uttar Pradesh.
3. That the present matter was taken up on 06.10.2026 and upon considering the matter suo-motu by this Hon'ble National Green Tribunal, Principal Bench, New Delhi

SK

(hereinafter referred to as Hon'ble Tribunal) vide its order dated 06.10.2026 had constituted a Joint Committee comprising of the representatives of UPPCB and District Magistrate, Sambhal and directed them to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action and submit its report by appointing the UPPCB as nodal agency. Further, this Hon'ble Tribunal has directed the respondents to file their responses by impleading the UPPCB as Respondent No.-5.



4. That in compliance to the above direction the constituted joint committee has undertaken the site visit and carried out the inspection and the said report is being filed by the UPPCB along with its reply/response on 10.01.2026, which is on record.
5. That upon considering the report filed by the UPPCB this Hon'ble Tribunal was pleased to pass the following directions:

"...10. In the facts and circumstances of the case, we consider it appropriate to direct the Member Secretary, UPPCB to issue appropriate instructions to the Regional Officers that in all cases where report/response is to be filed by UPPCB, the same will be filed within specified period and only in appropriate cases for valid reasons justifying the same, request for extension of time will be made to permit filing of report/response beyond specified period and to file his own affidavit in this regard within one month..."

6. That it is submitted that the answering Respondent has the highest respect for this Hon'ble Tribunals orders and tenders

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Sampur

06/03/28

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an unconditional apology for any inconvenience cause to this Hon'ble Tribunal.

7. That in compliance to the order passed by this Hon'ble Tribunal a letter has been issued by the Member Secretary UPPCB to all concerning Circle Chiefs/Incharges as well as to all Regional Officers of UPPCB on 28.02.2026 with strict directions for timely compliance of the orders passed by this Hon'ble Tribunal.

A true copy of the letter is being annexed herewith and marked as Annexure-R5/1.

8. That the present affidavit is being submitted before this Hon'ble Tribunal for its kind perusal and consideration.
9. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has concealed therefrom.

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DEPONENT

VERIFICATION:

Verified at Lko on this the 6th day of 06/02, 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

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DEPONENT



A
AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Ganj, Anayya
 06/03/26

know and identify the deponent who has signed/put T.I. before me
W. Adm.
 06/03/26

